

5. Subject to the discretion of the Minister of Home Affairs or the Minister presiding over a meeting to refuse in the public interest to give any information or to allow discussion on any matter, members of the Advisory Committee will have rights in regard to interpellation analogous to and under similar limitations as those of members of a State-legislature.

6. The office of the member of the Advisory Committee shall be Honorary and shall not carry any salary or remuneration.

Sd/-
(Jalaj Shrivastava)
Deputy Secy. to the Govt. of India

No. U-13019/1/96-ANL, New Delhi, the

1. The Administrator, Chandigarh Administration, Chandigarh.
2. All the Ministries/Departments of Govt. of India.

Sd/-
(Jalaj Srivastava)
Deputy Secy. to the Govt. of India.

Drug Addict Drivers

5890. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it has been brought to the notice of the Government that an alarmingly large number of drivers of trucks, buses and three wheelers in the big cities have been found to be Drug Addicts;

(b) whether this could be one of the main reasons for the high rate of accidents;

(c) if so, whether the Government have made any plan to issue directions to the States in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) and (b) It is a fact that a large number of drivers of trucks, buses and three wheelers in the big cities are found to be drug addicts and the drug addiction by the drivers is one of the reasons for the accidents.

(c) and (d) Government of India is making its earnest effort to control the supply of drugs as well as to reduce the demand for drugs. NDPS Act, 1985, is enforced to deal with cases of peddling, pushing and trafficking in drugs. Towards demand reduction, a scheme to provide financial assistance to the non governmental organisations is being implemented. Under this scheme financial assistance is given for setting up of de-addiction, counselling and after care centres throughout the country to provide detoxification, treatment and rehabilitation services to those addicted including the drivers. Awareness generation

programmes among the masses about the hazards of drug abuse are also being undertaken. Various media are used for the purpose.

Per-Capita Income

5891. SHRI SURENDRA YADAV:
SHRI NITISH KUMAR:
DR. MAHADEEPAK SINGH SHAKYA:

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the per-capita income has increased in the country after the adoption of liberalised industrial policy;

(b) if so, the estimated increase in the per-capita average income during 1996-97 as compared to 1990-91;

(c) whether the target fixed in this regard for Eighth Five Year Plan has been achieved;

(d) if not, the efforts being made in this regard;

(e) the percentage of increase in the per-capita income during the Eighth Five Year Plan in comparison with the Seventh and Sixth Five Year Plans; and

(f) the target of per-capita income fixed during the Ninth Five Years Plan?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) Yes, Sir.

(b) The real per capita income (Net National Product at factor cost at 1980-81 prices) for the year 1996-97 (Advance estimates, 1996-97, Central Statistical Organisation) has increased by 21.4% over the year 1990-91, which yields an average annual rate of 3.29% per annum.

(c) There is no explicit target of per capita income (NNP) for the Eighth Plan. The target rate of growth of per capita GDP was 3.8% per annum of the Eighth Plan, and the actual achievement is likely to be 4.6% per annum.

(d) Does not arise.

(e) The average annual rate of growth in per capita income (as measured by per capita Net National Product at factor cost at 1980-81 prices) works out to be 4.4% per annum for the Eighth Five Year Plan as compared to 3.56% per annum and 3.16% per annum for the Seventh and Sixth Five Year Plans respectively.

(f) There is no explicit target of per capita income for the Ninth Plan contained in the Approach Paper to the

Ninth Five Year Plan. However the GDP growth target is 7% annual, which is higher than past targets and achievements, and the population growth rate will be lower.

Bank Guarantee for Sugar Export

5892. SHRI SULTAN SALAHUDDIN OWAISI:
DR. M.P. JAISWAL:
SHRI BHAKTA CHARAN DAS:

Will the Minister of FOOD be pleased to state:

(a) whether APEDA has eased the bank guarantee requirement to 2% of the value of the export order instead of the earlier requirement of 5%;

(b) if so, whether due to this recently floated sugar export traders have shown poor response;

(c) if so, the details thereof;

(d) whether his Ministry has instructed the APEDA to roll back the minimum bank guarantee required to be furnished by the individual exporters; and

(e) if so, the response of APEDA in this regard?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA): (a) No, Sir. The Bank Guarantee requirement remains 5% of the FOB value.

(b) and (c) No, Sir, APEDA has issued Registration Cum Allocation Certificate (RCAC) for a quantity of 1,41,082 mts. of sugar during March-April, 1997.

(d) and (e) No, Sir. Do not arise.

Distributorship of Fertilizer Companies

5893. SHRI RAMASHRAYA PRASAD SINGH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have any plan to award distributorship of fertilizer companies to the unemployed science and Agriculture graduates;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAMOLA) : (a) to (c) The fertilizer companies are registered under the companies Act. The award of distributorship by the

companies is done by them based on their commercial, judgement and requirement. The Government of India has, nevertheless, asked the Chief Executives of all Fertilizer Manufacturing companies to give preference to educated unemployed in the award of dealership and also requested the State Governments which are the registering authority under Fertilizer (Control) Order, 1985, for enforcing it.

Polluting Vehicles

5894. SHRI ANAND RATNA MAURYA :
SHRI PANKAJ CHOWDHARY :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether any decision have been taken in regard to seizure and non-supply of petrol to the vehicles polluting environment in Delhi;

(b) if so, whether this decision has been implemented;

(c) if so, the number of such vehicles seized; and

(d) if not, the time by which it is likely to be implemented?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) and (b) Government of National Capital Territory, Delhi have asked retail outlets in Delhi (Petrol pumps) to voluntarily ensure that vehicles owners are asked to produce "Pollution Under Control Certificate" at the time of supply of petrol/diesel to them. A large number of petrol pumps are reported to be taking this action.

(c) and (d) Do not arise.

Retention Price Scheme for Fertilizers

5895. SHRI GORDHANBHAI JAVIA :
DR. SATYANARAYAN JATIA :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have set up a Committee to suggest retention price scheme for the fertilizers and to find out the ways and means of the deficiency in the system;

(b) if so, the details thereof along with its constitution and terms of reference;

(c) the time by which Government are likely to receive a report of the said Committee;

(d) whether the report of the committee will be laid on the Table of the House; and

(e) if not, the reasons therefor?